

Central Administrative Tribunal  
Calcutta Bench

OA No.608 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Sankar Chowdhury

Vs.

A. I. R.

For the Applicant : None

For the Respondents: Mr. S.K. Dutta, Lt. Advocate.

Heard on : 3-6-1998

Date of Judgement : 3-6-98

ORDER

Ld. Advocate of the applicant does not appear. But applicant Mr. Sankar Chowdhury appears personally and he has submitted an application to the Registrar, Tribunal, stating that he wants to withdraw the case due to financial hardship.

2. In view of the aforesaid circumstances, prayer of withdrawal is allowed with liberty to file fresh application if he thinks fit and proper. Letter be kept in record after being duly attested by the Ld. Advocate Mr. Dutta. Accordingly, the case is disposed of.

( D. Purkayastha )  
Member (J)